

*[English]***Running of Parallel Government**

760. SHRI TARIQ ANWAR: Will the PRIME MINISTER be pleased to state:

(a) whether militants under the command of Majlis-e-Shovra-e-Jehd are running a parallel Government in Kashmir;

(b) if so, whether the Government are aware of it;

(c) whether the Shovra has asked traders not pay tax to Government; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) No Sir.

(b) Does not arise.

(c) and (d): Government are aware of reported calls by the militants warning the people against paying taxes etc. A close and continuous watch is being kept on the situation.

Oil Exploration

761. SHRI P.S. GADHAVI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have explored the possibility of potential oil reserve available in Sir Creek area in Lakhapat Taluka of Kutch District of Gujarat;

(b) if so, whether any exploration activities have been carried out there;

(c) if so, the outcome thereof; and

(d) the further activities proposed to be taken in oil exploration in this area by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) The geoscientific surveys and exploratory drilling have been carried out in the area and so far, 31420 sq. km. (SDM) geological surveys, 8567 stations of GM surveys, 2061 GLK and 4,429 SLK of seismic surveys have been carried out and 5 exploratory wells have been drilled. However, no hydrocarbon discovery has been made.

(d) In various rounds of exploration bidding, Government of India has offered blocks in the Kutch area for exploration by private/multinational parties. The award of two blocks has been approved and negotiations are on to finalise the contract.

Relation Between Politicians and Bureaucrats

762. KUMARI SUSHILA TIRIYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering a charter of Ethics and Civil Service Code to demarcate the relationship between politicians and bureaucrats; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b) The Government are considering a charter of Ethics for Public Services, which would incorporate the core values necessary for effective and efficient functioning of the bureaucracy

Committee on Reservation

763. SHRI K.H. MUNIYAPPA:
SHRI KISHAN LAL DILER:

Will the PRIME MINISTER be pleased to state:

(a) whether any sub-committee of the Cabinet has been set up to look into the matter of 27 per cent reservation for the backward classes in the Central Government Services; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) No, Sir.

(b) Does not arise.

Drinking Water Facility in Assam

764. DR. ARUN KUMAR SARMA:
DR. PRABIN CHANDRA SARMA:

Will the PRIME MINISTER be pleased to state:

(a) the name of cities for which the schemes for providing drinking water facility has been sent by the Government of Assam so far for approval of the Union Government; and

(b) the estimated cost proposed by the State Government in regard to each of the cities and the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Under the Centrally sponsored Accelerated Urban Water Supply Programme eligible for towns having population below 20,000 (as per 1991 census). Detailed Project Reports (DPRs) in respect of 9 towns have been received from the Government of Assam. The names of the towns and the estimated cost of each water supply schemes is given below:

Sl.No	Name of Town	Project cost (Rs. in lakhs)
1.	Namrup	135.31 - Sanctioned
2.	Sonari	287.24 - Sanctioned
3.	Palashbari	110.84
4.	Bilasipara	354.84
5.	Sarthebari	133.17
6.	Vasira	238.24
7.	Gossaigon	309.98
8.	Lakhipur	213.88
9.	Bihupuria	218.00

Out of these, scheme for Namrup town at an estimated cost of Rs.1.35 crores and for Sonari town at an estimated cost of Rs.2.97 crores have already been approved against the notional share of Rs.1.54 crores of Assam State in the 8th Five Year Plan outlay. Approval of other schemes under the programme will depend on the availability of funds under the programme during the 9th Five Year Plan.

Apart from the above, the following projects have been received for technical scrutiny:-

(a) Water supply scheme of Guwahati Municipal Corporation Areas (GMCA) with an estimated cost of Rs.401.72 crores for seeking Central assistance has been received from the State Government. The scheme has been technically examined and comments conveyed to the State Government with the request to approach either LIC/ HUDCO for seeking loan assistance as at present there is no Centrally sponsored scheme to provide Central assistance to towns having population above 20,000.

(b) Apart from the above, two other projects have been received from the State Government for seeking foreign assistance viz. project profile of water supply scheme for Guwahati Municipal Corporation Area (GMCA) at an estimated cost of Rs.400 crores, and Implementation of water supply schemes in Greater Guwahati city at an estimated cost of Rs.270.20 crores.

Technical scrutiny of the said projects has been done by the CPHEEO in the Ministry and the State Government advised to modify the projects.

[Translation]

Potable Water Scheme for Maharashtra

765. SHRI KACHARU BHAU RAUT: Will the PRIME MINISTER be pleased to state:

(a) the number and names of the cities of Maharashtra for which the State Government has sent a potable water scheme for clearance of the Union Government; and

(b) the estimated cost of the scheme worked out

by the State Government and the decision of the Union Government thereon, city-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Under the Centrally sponsored Accelerated Urban Water Supply Programme, eligible for towns having population below 20,000 (as per 1991 census), Detailed Project Reports (DPRs) in respect of 28 towns have been received from the Government of Maharashtra. The names of the towns and the estimated cost of each water supply schemes is given at Statement enclosed. Out of these, 10 water supply schemes at an total estimated cost of Rs.1371 lakhs have been sanctioned so far, against the notional share of Rs.458.91 lakhs for the State of Maharashtra in the 8th Five Year Plan period. The approval of other schemes under the programme will depend on the availability of funds during the 9th Five Year Plan.

Apart from the above, the following schemes have been received from the Government of Maharashtra as below:

LIC ASSISTED PROJECTS

- (i) Akola Water Supply Scheme (Phase-III) Distribution system at a project cost of Rs.34.56 crores has been received on 24.1.1997
- (ii) Augmentation to Latur Water Supply Scheme, Stage-V at a project cost of Rs.83 crores has been technically examined by this Ministry and comments conveyed to the State Government.

Statement

Schemes under AUWSP Received from State of Maharashtra

(RS. IN LAKHS)

Sl. No.	Name of the town	Project cost	Sanctioned
1	2	3	4
1.	Patur	51.03	(March '94)
2.	Deulgaon Raja	160.22	(March '94)
3.	Lonar	98.18	(March '94)
4.	Main Dargi	42.21	(March '94)
5.	Telhara	18.37	(March '94)
6.	Kundalwadi	145.10	(December '95)
7.	Sendurjanaghat	117.78	(August '96)
8.	Saswad	213.55	(October '96)
9.	Indapur	324.47	(October '96)
10.	Dudhani	200.19	(November '96)
		1371.10	